

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 1225**

TO BE ANSWERED ON THE 27TH JULY, 2021/ SRAVANA 5, 1943 (SAKA)

CIRCULATION OF FAKE CURRENCY

1225. SHRI HIBI EDEN:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether cases of production and circulation of fake currency has been reported in the country during last two years and the current year; if so, the details thereof, State/UT-wise;

(b) whether the Government has made any efforts to identify sources of entry of counterfeit currency in the country from neighbouring countries and if so, the corrective steps being taken by the Government /the Reserve Bank of India to prevent circulation of fake currency notes in the country;

(c) the total number of persons against whom action has been taken for being involved in fake currency circulation during the said period;

(d) whether the Government/RBI is having any statistical data of Fake Currency Notes and the steps taken by the Government to educate the general public to identify the fake currencies;

(e) the number of cases of High Quality Indian counterfeit currency cases being investigated by NIA; and

(f) whether the Government proposes for speedy trial of people involved in cases of circulation of fake currency and enhance the current provision of punishment; if so, details thereof?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI NITYANAND RAI)**

(a) to (d): The National Crime Records Bureau (NCRB) is the nodal agency which compiles the data on crimes including fake currency as reported to

it by States and Union Territories and publishes the same in its annual publication 'Crime in India'. The published reports are available till the year 2019. The State/UT-wise details of the Fake Indian Currency Notes seized, number of FIRs registered and number of accused during the years 2018 and 2019 are as per the Annexure.

The Intelligence and Security Agencies of Centre and State keep a close watch on the complete chain of illegal network involved in circulation of fake currency including its source, ingress, logistics, perpetrators, etc. and take appropriate action as per law.

The Government has taken various measures to check the smuggling and circulation of fake currencies into the country, which inter-alia, include:

- i. Counterfeiting of currency notes is an offence under Indian Penal Code, 1860 {Section 489 (A-E)}. Further, production, smuggling or circulation of High Quality Fake Indian paper currency, coin or any other material has been made a terrorist act under the Unlawful Activities (Prevention) Act, 1967.
- ii. FICN Coordination Group (FCORD) has been formed by the Ministry of Home Affairs (MHA) to share intelligence/information amongst the different security agencies of the States/Centre to counter the problem of circulation of fake currency notes in the country.

- iii. **A Terror Funding and Fake Currency Cell (TFFC) has been constituted in National investigation agency (NIA) to conduct focused investigation of Terror Funding and Fake Currency cases.**

- iv. **Security at the international borders has been strengthened by using new surveillance technology, deploying additional manpower for round the clock surveillance, establishing observation posts along the international border, erection of border fencing and intensive patrolling.**

- v. **A Memorandum of Understanding has been signed between India and Bangladesh to prevent and counter smuggling & circulation of Fake Currency Notes.**

- vi. **Training programmes are conducted for the officers of Bangladesh and Nepal Police to develop their competence in the areas of detection, investigation and effective prosecution of cases relating to fake currency.**

The Reserve Bank of India has taken various measures including augmenting security features on bank notes so as to render counterfeiting difficult and expensive and running awareness programmes for membership of public and cash handlers so as to facilitate detection of counterfeit.

(e): National Investigation Agency(NIA) has registered 22 cases related to fake currency during the last two years. Out of these 22 cases, 12 cases pertain to seizure of High Quality Indian counterfeit currency.

(f): 48 special Courts have been established across the country for speedy trial of the cases investigated by the NIA, including the fake currency cases. The maximum punishment, for offences related to fake currency is up to life imprisonment.

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**Cases Registered for Seizure of Fake Indian Currency Notes
(FICN) – 2018**

S.No	State/UT	No. of FICN Notes Seized	Total Value (in Rs.)	Total FIRs Registered	Total No. of Accused
1	2	3	4	5	6
STATES:					
1	Andhra Pradesh	17493	11128450	46	94
2	Arunachal Pradesh	0	0	0	0
3	Assam	6262	2896280	35	64
4	Bihar	5707	956750	21	46
5	Chhattisgarh	4686	1968200	36	25
6	Goa	0	0	0	0
7	Gujarat	28855	12328672	67	58
8	Haryana	616	463000	6	9
9	Himachal Pradesh	336	330200	4	8
10	Jammu & Kashmir	868	885500	9	0
11	Jharkhand	0	0	0	0
12	Karnataka	14332	17108300	28	60
13	Kerala	4872	4210740	43	66
14	Madhya Pradesh	1609	953810	13	33
15	Maharashtra	20802	11531970	44	93
16	Manipur	221	62800	1	1
17	Meghalaya	0	0	0	0
18	Mizoram	4260	7370200	4	1
19	Nagaland	185	104500	5	4
20	Odisha	35	6200	4	2
21	Punjab	923	614600	15	27
22	Rajasthan	4610	3966600	43	30
23	Sikkim	0	0	0	0
24	Tamil Nadu	24715	28491710	72	91
25	Telangana	15231	3261400	8	20
26	Tripura	8	8500	2	3
27	Uttar Pradesh	19109	13328860	206	68
28	Uttarakhand	1075	141200	6	4
29	West Bengal	13109	21095600	158	187
TOTAL STATES		189919	143214042	876	994
UNION TERRITORIES:					
30	A & N Islands	0	0	0	0
31	Chandigarh	0	0	0	0
32	D & N Haveli	0	0	0	0
33	Daman & Diu	0	0	0	0
34	Delhi	67324	36322950	38	8
35	Lakshadweep	0	0	0	0
36	Puducherry	0	0	0	0
TOTAL UT(S)		67324	36322950	38	8
TOTAL (ALL INDIA)		257243	179536992	914	1002

**Cases Registered for Seizure of Fake Indian Currency Notes
(FICN) – 2019**

S.No	State/UT	No. of FICN Notes Seized	Total Value (in Rs.)	Total FIRs Registered	Total No. of Accused
1	2	3	4	5	6
STATES:					
1	Andhra Pradesh	40000	37085600	30	54
2	Arunachal Pradesh	0	0	0	0
3	Assam	1775	1217850	12	16
4	Bihar	2243	843500	17	14
5	Chhattisgarh	1116	997650	11	7
6	Goa	0	0	0	0
7	Gujarat	44580	37744010	82	114
8	Haryana	593	103200	2	1
9	Himachal Pradesh	0	0	2	0
10	Jammu & Kashmir	1811	482500	5	0
11	Jharkhand	0	0	0	0
12	Karnataka	26800	47826150	30	65
13	Kerala	6802	8343700	29	45
14	Madhya Pradesh	3517	1742100	18	53
15	Maharashtra	24245	19218450	71	79
16	Manipur	0	0	0	0
17	Meghalaya	0	0	0	0
18	Mizoram	5492	6742000	5	9
19	Nagaland	0	0	0	0
20	Odisha	0	0	0	0
21	Punjab	9646	6030300	23	61
22	Rajasthan	7983	6165650	54	46
23	Sikkim	0	0	0	0
24	Tamil Nadu	12699	9459860	69	88
25	Telangana	310	81900	12	11
26	Tripura	31	26600	3	3
27	Uttar Pradesh	12976	7767810	77	44
28	Uttarakhand	20	10200	14	0
29	West Bengal	24037	31743450	217	312
	National Investigation Agency	316	158000	5	5
TOTAL STATES		226992	223790480	788	1027
UNION TERRITORIES:					
30	A & N Islands	0	0	0	0
31	Chandigarh	0	0	0	0
32	D & N Haveli	0	0	0	0
33	Daman & Diu	0	0	0	0
34	Delhi	60384	30105950	45	17
35	Lakshadweep	9	10800	1	1
36	Puducherry	19	1900	1	0
TOTAL UT(S)		60412	30118650	47	18
TOTAL (ALL INDIA)		287404	253909130	835	1045